

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.11
I.A.Nos.487 & 849/2023, 357/2022,
180/2023 in
C.P. (IB)No.58/BB/2021

IN THE MATTER OF:

M/s. Piramal Capital and Housing Finance Limited ... Petitioner
Vs.
Mr. Babu A. Dhammangi ... Respondent

Order under Section 95 (1) of Insolvency & Bankruptcy Code, 2016

Order delivered on: 08.07.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Shri A.S.Vishwajith
For the Respondent : Shri Shashank Kumar

ORDER

1. Heard the Ld. Counsels appearing for the RP and the Respondent.
2. In compliance to para 2 of the Order dated 11.06.2024, Ld. Counsel for the RP stated that he wants to withdraw from the role of the RP in the present case. In this regard, he has filed a memo vide Diary No.3350 dated 11.06.2024. However, no names have been suggested by the CoC, nor any steps taken in this regard till today. Therefore, the CoC is directed to take appropriate steps within 15 days accordingly.
3. List the case on **12.08.2024**.

-Sd-

MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-

K. BISWAL
MEMBER (JUDICIAL)